

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

IA 138087/2017, in Civil Appeal No(s). 1057/2017

RAHUL & ORS.

Appellant(s)

VERSUS

THE BOARD OF REVENUE, U.P ALLAHABAD & ORS.

Respondent(s)

(IA No.138087/2017-Application for substitution to bring on record the Lrs. of deceased appellant No.1)

WITH

C.A. No. 2992/2017 (III-A)

(IA 138081/2017 - Application for substitution to bring on record the Lrs. of deceased respondent No. 14)

Date : 15-01-2018 These matters were called on for hearing today.

For Appellant(s)

Mr Ajesh Kr Chawla, Adv.
Mr. Mohan Pandey, AOR

For Respondent(s)

Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No.1057/2017

Appellant no.1 has expired. IA for substitution is within time. Allowed. Cause title may be amended accordingly.

Ld. Counsel, Mr Chandan Kumar Mandal appearing on behalf of Mr Raj Kishor Choudhary, Advocate-on-record appears for all the respondents. Vakalatnama and No Objection Certificate be filed within four weeks time.

Item No.3

Parties may file statement of case within the stipulated period.

C.A. No.2992/2017

Respondent nos. 1 to 13 and 15 to 17 are duly served.

Respondent no.14 has expired.

IA for substitution is within time. Allowed. Cause title may be amended accordingly.

Ld. Counsel, Mr Chandan Kumar Mandal appearing on behalf of Mr Raj Kishor Choudhary, Advocate-on-record appears for all the respondents. Vakalatnama and No Objection Certificate be filed within four weeks time.

List again on 21.2.2018.

KAPIL MEHTA
Registrar
15.01.2018

hj